

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.

910/95

Transfer Application No.

Date of Decision 14-3-96

Shri S.G. Ahire

Petitioner/s

Shri S.S. Karkera

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri B. Renganathan

Advocate for
the Respondents

CORAM :

Hon'ble Shri. V. Ramakrishnan, Member (A)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ? No
- (2) Whether it needs to be circulated to other Benches of the Tribunal ? No

V. Ramakrishnan
(V. Ramakrishnan)
Member (A)

ssp

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, GULESTAN BUILDING NO. 6
PRESCOT ROAD, FORT, BOMBAY 400001.

O.A. NO. 910/95

Dated: this 14th day of March 1996.

CORAM : Hon'ble Shri V. Ramakrishnan, Member (A).

Shri S.G. Ahire

By advocate Shri S.S. Karkera
for Shri M.S. Karnik ... Applicant

v/s

Union of India & Others

By Shri B. Renganathan
for Shri J.P. Deodhar
Central Govt. Standing Counsel ... Respondents

ORDER (ORAL)

Heard Shri Karkera and Shri Renganathan. The applicant has served on the workcharged establishment in the Department of Atomic Energy establishment and retired from service in June 1978 has filed this present O.A. claiming that he is entitled to pension. It is seen that he had submitted his representation for the first time claiming pension some time in February 1994 vide letter dated July 11, 1994 and this was negative by the Department by their communication dated 20-12-1994 at Exh. 'A'. This letter interalia states that their office could not trace any records regarding service of the applicant and asked him to produce any documents which may have a bearing on his representation. The applicant then approached the Tribunal in July 1995. There seems to have been some correspondence in the Department and the Administrative Officer in the

From pre-page:

Directorate of Estate Management had informed the Chief Administrative Officer that the applicant's representation was being forwarded to the C. & S. Group where the service records of the workcharged employees could be available.

2. After filing of the present O.A., the Department has been able to trace out some record and a copy of this is annexed at Exh. R-1 to the written statement of the Respondents. Shri Renganathan makes available the original of this document from which it is abundantly clear that the applicant was paid a sum of Rs. 3,643/- as amount due to him in the Contributory Provident Fund. The enclosure to this letter also brings out that the applicant was eligible for Govt. contribution of Rs. 2180/- including interest which was included in the amount of Rs. 3643/- paid to him. In view of the factual position brought out before me that the applicant was under the Contributory Provident Fund Scheme he is not entitled to pension.
3. I find no merit in the O.A. and the same is dismissed at admission stage.

V. Ramakrishnan

(V. Ramakrishnan)
Member (A)

ssp.